

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1790 OF 2018 IN
DFR NO. 3511 OF 2018

Dated : 18th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Serum Institute of India Private Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
for Ms. Deepali Seth

Counsel for the Respondent(s) : ----

ORDER

The learned counsel, Mr. Anand K. Ganesan, appearing for the Appellant prays for one week time to enable him to file better affidavit explaining the delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to file a better affidavit explaining the delay in filing the appeal by 26.12.2018, as requested.

List this matter on **03.01.2018**, as requested.

(Ravindra Kumar Verma)
Technical Member
vt/pk

(Justice N.K. Patil)
Judicial Member